

The High Court of Madhya Pradesh
Mcr 43909/2019
(Nirmal Kumar Vs. State of M.P. & others)
Gwalior dated 22.04.2021

Shri S.S.Bhadoriya, learned counsel for petitioner.

Shri Atul Sharma, learned Panel Lawyer for the State.

Learned counsel for rival parties are heard through video conferencing.

Inherent powers of this Court are invoked u/S.482 Cr.P.C. for a direction that free and fair investigation be conducted and culprits be brought to the book in Crime No.107/2019 registered at Police Station Daboh, District Bhind vide P/2 dated 20/5/2019 alleging an offence punishable u/S.420 IPC where the complainant is the petitioner herein.

Looking to the innocuous prayer made in the present petition, this Court deems it appropriate to dispose of this petition in *limine* at the very outset without issuing notice to the other side.

State counsel has no objection to the prayer made by petitioner.

Accordingly, this petition u/Sec. 482 Cr.P.C. stands disposed of with following directions:-

(1) Superintendent of Police, Bhind is directed to ensure that the investigation in Crime No.107/2019

registered at P.S. Daboh District Bhind alleging an offence punishable u/S.420 IPC is conducted and concluded in an impartial manner without any prejudice and by keeping all the avenues of collecting evidence connected to the crime open to achieve the ultimate object of reaching the truth.

(2) The aforesaid exercise be completed as expeditiously as possible without any unnecessary delay.

(3) SP, Bhind is directed to file a compliance report before the Registry of this Court about steps taken and conclusion of said enquiry as expeditiously as possible not later than 60 (Sixty) days from date of communication of this order failing which matter shall be listed in shape of PUD before an appropriate Bench.

With this direction, the petition stands disposed of.

(Sheel Nagu)
Judge

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